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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Home Affairs, pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha, vide Lok Sabha Bulletin Part -II dated September 1, 2004.

2. The subcommittee on Civil Defence and Rehabilitation of J&K migrants of Department-related Parliamentary Standing Committee on Home Affairs was constituted on 13th April 2007 for in-depth examination of Civil Defence system in the country. The subcommittees were reconstituted on 9th August 2007. The subcommittees in its meeting held on 16th October 2007 heard the official presentation of the Secretary (Border Management), Ministry of Home Affairs. The subcommittee has presented its report to the Parliamentary Standing Committee based on the official presentation on 16th October 2007 and the clarification given by the Representative of Ministry of Home Affairs during the oral evidence.

3. The committee examined the report and ATR submitted by Ministry of Home Affairs and adopted the same on 15th October 2008. The report was submitted to Lok Sabha on 21st October 2008.

4. The committee in its 136 report has made as many as 14 recommendations (Paragraph Nos.14.1.1, 14.1.2, 15.1, 16.1, 17.1, 17.2, 18.1, 19.1, 20.1, 21.1, 21.2, 22.1, 23.1 and 24.1) in respect of which the Ministry of Home Affairs was required to take action.

5. The Ministry has accepted the 13 recommendations contained in the report fully or with slight modifications. In respect of some recommendations Ministry has taken action for implementation of the same in consultation with the various agencies. It may be mentioned that action taken by the Ministry in respect of number of recommendation are of continuing nature and necessary action has since been taken. Only one recommendation (Paragraph 17.2) regarding broadening the scope of Civil Defence has not been accepted as it is felt that the present definition is wide enough.

6. A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 136th Report of the Committee is laid on the Table of the House.

MADAM SPEAKER: Now, the House will take up Item No.15.

Shri Basu Deb Acharia

...(Interruptions)

अध्यक्ष महोदया : आप लोग अपनी सीट पर वापिस चले जाएं।

â€¦(व्यवधान)

अध्यक्ष महोदया : बसुदेव आचार्य जी, आप बोलिए।

â€¦(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Madam, how can I speak?... (Interruptions)

Madam, with your permission, I raise a discussion on the statement laid... (Interruptions)

अध्यक्ष महोदया : आप सभी अपनी सीटों पर वापिस जाएं, श्री बसुदेव जी बोल रहे हैं।

â€¦(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.04 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

14.01 hrs.

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At this stage, Shri Anand Prakash Paranjpe and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)